

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:6198
ANSWERED ON:06.05.2013
ENCROACHMENT ON DEFENCE LAND
Agarwal Shri Rajendra

Will the Minister of DEFENCE be pleased to state:

- (a) whether the incident of illegally occupying / selling the land of the army known as 'Fauz Ka Padaw' at Hapur in Uttar Pradesh has come to the notice of the Government;
- (b) if so, the details thereof; and
- (c) the action taken against the persons found guilty in this regard?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) Yes, Madam. 5.519 acres of defence land had been illegally occupied in the Hapur Camping Ground (Fauz Ka Padaw) by Servants of Children Society.
- (b) Total area of Hapur Camping Ground is 38.019 acres. Out of this, 2.50 acres was transferred to Post & Telegraph Department on November, 1980. Subsequently, in February, 1988, 30 acres of land was transferred to Servants of Children Society through an outright sale. Balance, 5.519 acres was also offered for sale to the same Society by Ministry of Defence in 1993. This was challenged by Saraswati Balika Vidya Mandir, Hapur in High Court of Allahabad and the case is subjudice. The Servants of Children Society, however illegally occupied the remaining 5.519 acres of land.
- (c) Proceedings under the PPE Act, 1971 were initiated by the Defence Estates Officer (DEO), Meerut Circle against the illegal occupants. The land un-authorisedly occupied has since been taken over by the DEO and handed over to the Local Military Authorities for watch and ward.